

Misc. DJ ASJ No. 29/2020
CBI Vs. Rajesh Maroo

04.09.2020

Present: Sh. Amit Kumar, PP for CBI.

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

This is an application for revival of an appeal.

Heard.

As per submissions made before this Court by Sh. Amit Kumar, Ld. PP, this was an appeal filed initially by CBI against acquittal. The said appeal being time barred, an application for condonation of delay had been moved and same had been allowed by the concerned Court of Sh. Rakesh Tewari, Ld. District & Sessions Judge, KKD Court, Delhi, as he then was. During the pendency of that appeal, the respondent/accused also filed a revision against the order passed on condonation of delay application.

It is further submitted by Ld. PP that the said revision stood dismissed by the order of Hon'ble High Court. Certified copy of the said order is stated to have been placed on the file.

Heard further.

Put up for further orders on 05.09.2020 at 04.00 PM.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/04.09.2020

**CC No. 352/2019
CBI Vs. Saleem Hamid Etc.**

04.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Tanveer Ahmad Mir, Advocate for A-1 Saleem
Hamid, A-2 Anupam Kumar Sen and A-3 Sunil Kumar
Malhotra on bail.
Sh. Rajmangal Kumar, Advocate for Vijay Kumar
Sharma, AR of A-5 M/s VRCC Pvt. Ltd.**

Matter was taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Further arguments addressed on behalf of prosecution in part from 03:00 PM to 03.50 PM.

List on 14.09.2020, 15.09.2020 and 16.09.2020 for remaining final arguments. The matter shall be taken up at 02.30 PM on each of the dates.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/04.09.2020